## IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHABAD

### ANNEXURE NO. I

IN

CIVIL CONTEMPT APPLICATION NO.

OF 2000.

( Arising o-ut of O.A. No. of

A.K. Bharadwaj

--- Applicant.

Versus

Dr. K.D. Saini & another

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--- Opp.-Parties.

Open Court Nisulk Pratilipi.

# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENDH A L L A H A B A D

Allahabad this the Olst day of May 2000.

Original Application No. 104 of 1994

Hon'ble Mr. S.K.I. Naqvi, Judicial Member Hon'ble Mr. M.P. Singh, Administrative Member.

A.K. Bharadwaj,

S/o Shri R.N. Sharma,

Aged about 38 years,

R/o 407, Brahmapuri, Muzaffarnagar

--- Applicant.

Versus

1. Union of India through the Director General, of Health Services,

A. K. Bhardery'

Directorate General of Health Services, Government of India, Ministry of Health, and Family Welfare, Nirman Bhawan, New Delhi.

- The Deputy Director,
   Central Government of Health Scheme,
   Ministry of Health and Family Welfare,
   102, Soti Ganj, Meerut.
- 3. Shri Karan Nayyar,
  Lower Division Clerk in the Office
  of the Beputy Director, Central Government
  Health Scheme, Ministry of Health and
  Family Welfare, 102, Soti Ganj, Meerut.

--- Respondents.

C/R Km. Sadhana Srivastava.

#### ORDER

### Hon'ble Mr. S.K.I. Naqvi, Member - J.

Vide oreder dated 23-01-1990, copy of which has been annexed as Annexure A-3, on the recommendation of D.P.C., Shri A.K. Bharadwaj, applicant who was working as L.D.C. was appointed as Junior Hindi Translator in the pay scale of Rs. 1400 - 2300 as transfer on deputation basis and Shri A.K. Bharadwaj, joined accordingly. This period of transfer on deputation was extended from time

to time and ultimately the deputation terminated vide order dated 14-01-1994, copy of which has been annexed ass Annexure A and Shri A.K. Bharadwaj was reverted to the post of L.D.C. with effect from 23-01-1994 in the pay scale of Rs. 950 - 1500 which has been impugned in this Original Application along with communication dated 20-12-1993, copy of which has been annexed as Annexure B, through which order on representation of Shri A.K. Bharadwaj was communicated to the effect that the question of his absorption should come only when deputation method fails.

The respondents have contested the case and is mainly pleaded that since the applicant did not furnish his willingness, therefore, his case is still pending. Heard arguments, placed forom either side and perused We find from Annexure A-9, dated 03-05-93 through which the applicant submitted to respondent his request and fo-r being observed as Junior Hindi Translator which indicates his willingness as well. This position has not been denied in the Counter Affidavit.

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5- During the course of argument, learned counsel for the applicant pointed cut that under similar circumstances the incumbents to the post of Junior Hindi Translator at Delhi and Nagpur have already been favourably considered and the discrimination is being done to the applicant.

6- Under the above cirpcumstances, we find that it is fit matter to direct the respondents to reconsider the case for of the applicant for absorption/ regular appointment as it has been done at Delhi and Nagpur under similar circumstances and it should not have been kept pending awaiting the willingness of the

applicant, which is said to have already been communica-

through application dated 03-05-93, copy of which

Annexure A-9 and, therefore, the respondents are accordingly directed to pass detailed, speaking and reasoned o-rder within three months from the date of communication of this order and if the applicant is found fit for absorption ss it was done in the max

A. K. Bhandry

similar circumstances at Delhi and Nagpur, his seniority be protected. The O.A. is decided with the above direction.

7- Nor order as to costs.

(Seal)

Sd/ (A).

Sd/ (J).

TRUE COPY

Sd/ Illegible

9/5/2000.

Section Officer
Central Administrative Tribunal,
A L L A H A B A D.



